

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-648(ND)/2019

IN THE MATTER OF

Mr. Sudhir Gupta
VS.

...FINANCIAL CREDITOR

M/s. Edward Keventer (Successors) Pvt. Ltd.

...CORPORATE DEBTOR

SECTION

Under Section 7 IBC Code 2016

Order delivered on 16.12.2019

Coram:

Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)
Shri K.K. Vohra
Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Piyush Singh, Mr. Aditya Parolia, Mr. Sourav Sharma,
Prateek Vats, Mr. Purusharth Bisht, Ms. B. Pathak, Mr. S.K.
Pathak, Mr. Manish Dhir, Mr. Kashish Sareen, Advocates.
For the Corporate Debtor : Mr. Rajiv Nayar, Sr. Advocate, Mr. Kartik Nayar, Ms. Meghna
Mishra, Ms. Aishwarya Mohapartra & Ms. Manjira Dasgupta,
Advocates.

ORDER

Both the sides are present. Counsel for the Applicant submitted that permission be granted for filing notes on submissions. He is permitted subject to the condition that he shall not bring new facts in the notes on submissions. A copy in advance shall be circulated to the other side. Both the Counsels have submitted **final arguments**. Order is **reserved**.

S=d

(K. K. VOHRA)
MEMBER (TECHNICAL)

U.D.Mehta

S=d

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)